

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 119

IA No. 56/2022, 1580/2022
1581/2022, 1454/2023,
1955/2023, 1958/2023,
2128/2023, 2129/2023,
2316/2023, 2620/2023,
IA(I.B.C)/213(CH)2024,
IA(I.B.C)/568(CH)2024,
MA No. 8/2021

In
CP(IB) No. 128/Chd/Hry/2017
(Admitted)

IN THE MATTER OF:

Bank of India

...Petitioner-Operational Creditor

Versus

OSIL Exports Ltd.

... Respondent-Corporate Debtor

Under Section: 7, 60(5), 66(1), 43(1) r/w 44(1), IBC 2016

Rule: 11 of NCLT, 2016

Order delivered on 15.04.2024

Due to paucity of time, the matter could not be taken up today, hence
adjourned to 27.05.2024.

Sd/-
Court Officer